

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA) .

(a) Yes, Sir

(b) Agreement has been reached in the discussions on the supply of Indian commodities to the USSR during 1978-80 against supply by the USSR to India of crude oil for 1.5 million tons a year during each one of the three years. The list of Indian commodities includes a variety of steel products and non traditional items like wire ropes aluminium power cables wood veneers of tropical wood, organic dyestuffs essential oils, etc in addition to some traditional products. These will be suitably incorporated in the annual trade plans for exports to the USSR for the corresponding years.

2. The experts included in the Soviet Delegation had discussions with the Department of Food and Food Corporation of India on technical and logistic question arising from the Indian proposals to return wheat in return for the Soviet wheat loan obtained in 1974-75. These discussions are expected to be resumed shortly with a view to reaching an agreement in this regard.

General exemption to Dawate Hadia Trust

6412 DR VASANT KUMAR PANDIT Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state

(a) whether Dawate Hadia Trust whose sole trustee is Bohara Priest Dr Svedna Burtanuddin, has approached the Central Board of Direct Taxes for grant of general exemption from tax to this trust,

(b) if so, on what grounds and

(c) what decision Government have been taken in this regard?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H M PATEL) (a) Dawate Hadia Trust has made a petition for the grant of general exemption

(b) The main grounds on which the Trust has applied for exemption is that the receipts of the Dawate Hadia are mainly utilised for religious and charitable purposes. It is further claimed that the Dawate Hadia maintains or aids approximately 350 educational institutions. It also grants aid to medical institutions and what it maintains in mosques and madrasas of saints who are revered by and prayed to by the Community.

(c) The matter is under the consideration of the Government.

Representation from Mine Owners Association

6413 SHRI YADVENDRA DUTT Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state

(a) whether representations were received by Finance Ministry from the Association representing the mine owners and Federation of Indian Chamber of Commerce and Industry with regard to the assessment by Income Tax Department and the difficulties faced by them in respect of the period of Government management and

(b) if so, salient features of the representations and what action Government have taken in the matter?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H M PATEL) (a) Yes, Sir

(b) Representations were made to the effect that after the Income tax Returns filed by the concerned assesses in respect of the period during which the coal mines were under Government management, should be accepted by the Income-tax Officers or else time be allowed beyond March, 1976 for furnishing the information required by the Income-tax Officers.

The Commissioners of Income tax were asked to allow time permissible under the Income-tax Act. Since the required particulars could not be furnished, and since the assessments were made making certain additions to the income on the ground that the required particulars were not produced, although the failure to furnish the particulars were beyond the control of the assesses instructions were issued to the Commissioners of Income Tax that the completed assessments be got re-opened and further time be given for furnishing the information. The Commissioners were informed that no additions should be made in the re assessments for failure to furnish information for reasons beyond the assesses' control.

Import of Copra and Coconut Oil

6414 SHRI B K NAIR Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state

(a) the quantity of copra and coconut oil imported into the country since the recent relaxation of restrictions and reduction of duty, and

(b) whether any more imports are to be permitted if so, the quantity thereof?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA) : (a) and (b) : Import duty on coconut oil was reduced with effect from 20th May, 1977. Information about imports of coconut oil after this date is not available as yet. Issue of new licences for import of coconut oil has been stopped with effect from 13th July, 1977, and actual imports against licences already issued will be monitored so that total imports do not exceed a certain limit.

सांची में हवाई अड्डे का निर्माण

6415. श्री राघवजी : क्या पर्यटन और नागर विमानन मंत्री यह बताते की कृना करेंगे कि :

(क) क्या एशिया में एक प्रसिद्ध स्थान, सांची में हवाई अड्डा बनाने के लिए कोई सर्वेक्षण किया गया है और यदि हाँ, तो उसका विवरण क्या है; और

(ख) क्या सरकार का विचार सांची को, इसके ऐतिहासिक, धार्मिक, पुरातत्वीय महत्व को ध्यान में रखते हुए, भारत के हवाई मानचित्र में लाने का है ?

पर्यटन और नागर विमानन मंत्री (श्री पुरुषोत्तम कोशिक्त) : (क) जी, नहीं ।

(ख) जी नहीं, क्योंकि इंडियन एयरलाइंस भोपाल के लिए, जो कि सांची से रेल द्वारा केवल 44 किलोमीटर दूर है तथा सडक द्वारा 46 किलोमीटर दूर है, पहले ही अनुसूचित विमान सेवाएं परिचालित कर रही है ।

Loan sanctioned to small farmers for Agricultural purpose by Nationalised Banks in district Phulbani Orissa.

6416. SHRI SRIBATCHA DIGAL : Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state :

(a) the criteria followed by nationalised banks in deciding the question of granting loans to small farmers who have no security to furnish;

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(b) the amount of loans sanctioned to small farmers for agriculture purpose by the nationalised banks in the district of Phulbani, Orissa during the year 1976-77;

(c) the number of farmers benefited from it;

(d) the number of applications still pending with the banks for more than a month as on 1st July, 1977 for grant of loans to the farmers in Phulbani district; and

(e) the reasons for delay in taking action on such pending applications?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL) : (a) In advancing agricultural loans Banks are increasingly taking into account the purpose and the incremental income expected from a scheme.

The landless labourers who are not in a position to offer any tangible security are provided short-term credit under the Group Guarantee Scheme. Third party guarantee, if available, is also taken. Security is not regarded as the prime consideration and where a borrower is not in a position to offer any security, it is not insisted upon.

(b) and (c). The number of accounts and amounts outstanding in agricultural loans granted by Scheduled Commercial Banks as on the last Friday of December 1976 in Phulbani (Boudh-Khondmal) District in Orissa are as under :—

<i>Number of accounts</i>	<i>Balance outstanding</i>
533	Ra. 3.35 lakhs

Separate information in respect of Nationalised Banks is not available.

(d) and (e). Reserve Bank has reported that information in this respect is not available.■

Recruitment of various posts in Nationalised Banks

6417. SHRI SRIBATCHA DIGAL : Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state :

(a) whether it is a fact that even after the creation of Banking Service Commission the nationalised banks are